


**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 19.09.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 213/16	IA 116/17 in TP 188/17	For Hearing	391 / 394	Diamond Management & Technology Consultants Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Nishita Paul . Argued to Petitioner .	Petitioner .	

Counsel for petitioner is present. IA 116/2017 is listed today.

This application is filed under Rule 11 read with Rule 14 of NCLT Rules, seeking amendment of appointed date of the Scheme. Counsel contended that the Company needs to change the appointed date. Already the standing counsel for ROC and RD had reported no objection for change of appointed date. Today, the Assistant from OL office is present. He too reported that OL has no objection for change of appointed date from 1st October, 2016 to 1st April, 2017.

This is the second application filed for amendment of the Scheme. Since the authorities have no objection for change of appointed date for implementation of the Scheme, therefore, there are grounds to application.

IA No.116/2017 is allowed vide separate orders. Petitioner Company is permitted to amend the appointed date from 1st October, 2016 to 1st April, 2017. The counsel for Petitioner Company to make amendment in the original scheme filed with the Tribunal and also to file fresh amended copy of the Scheme.

List it on 10.10.2017.


MEMBER (J)


MEMBER (T)